

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2858**

TO BE ANSWERED ON THE 13TH MARCH, 2018/ PHALGUNA 22, 1939 (SAKA)

WEAPONS FOR CAPF

2858. DR. P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in a bid to cut down the time taken to procure latest weapons and equipment for Central Armed Police Forces (CAPF) the Government has clubbed two of the three stages of procurements;

(b) if so, the details thereof;

(c) whether the Government has initiated the process to fasttrack procurement and delegation of powers; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): Yes, Madam. The following actions have been taken to fast-track the procurement procedure in Central Armed Police Forces (CAPF)s in the current financial year:

i.Clubbing of Provisioning Sanction with Authorization. Now there are only two stages i.e. authorization-cum-provisioning sanction and expenditure sanction against earlier three stages for procurement.

ii.Power of approving Qualitative Requirements (QRs)/Trial Directives(TDs) has been delegated to Directors General of Nodal(DsG), CAPFs.

iii.Trial of samples once conducted during the tender process for technical evaluation will have validity of 1-2 years to avoid recurrent trials.

- iv. Delegated financial power of DsG, CAPFs has been enhanced from Rs. 1 Crore to Rs. 5 Crore under budget head Information Technology (IT) and for procurement of items for trial purpose from Rs. 1 Crore to Rs. 2 Crore.**
- v. Special DG/ADG in charge of Provisioning in CAPFs shall head the meeting of Tender Purchase Committee (TPC) instead of DsG, CAPFs.**
- vi. Delegated financial power of DsG, CAPFs have been further delegated to lower functionaries (till the Commandant) for procurement of stores under the various provisioning heads.**
- vii. DsG, CAPFs have been delegated financial power for procurement of motor vehicles for their newly raised units/establishments up to Rs. 20 Cr. in each case.**
- viii. CAPFs have been allowed to invoke 100% tolerance clause under ongoing contract and upto 100% repeat order clause under successfully execution of original contract of CAPFs.**
